

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211 - CP 69 of 2017
With
ITEM No.212 - IA 127 of 2018
ITEM No.213 - IA 36 of 2018
ITEM No.214 - IA 786 of 2020

Proceedings under Section 241-244 of Co. Act, 2013

IN THE MATTER OF:

Bharat P Raut & Ors
V/s
Madhu Silica Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None.
For the Respondent : Mr. Saurabh Soparkar, Sr. Adv.
Mr. Jaimin Dave, Adv. R-1 (Madhu Silika)
For the Independent Valuer : Mr. Jay Kansara, adv. a.w. Ms. Adrita Bhuyan, Adv.

ORDER

CP 69 of 2017, IA 127 of 2018, IA 36 of 2018 & IA 786 of 2020

None present for applicant. Independent valuer who appeared stated that he has filed copy of report and served upon applicant.

Applicant is directed to remain present on the next date of hearing failing which necessary order will be passed. List for further consideration on 25.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)